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* IN THE HIGH COURT OF DELHI AT NEW DELHI

% Date of Decision: 29.05.2025

+ BAIL APPLN. 2098/2025 & CRL.M.A. 17085/2025

MOHIT @ ROHIT

.....Petitioner

Through: Mr. Manoj Kumar, Advocate

(through *videoconferencing*)

versus

THE STATE OF NCT OF DELHI

....Respondent

Through: Mr. Nawal Kishore Jha, APP for the

State with SI Vinod, SI Ravi and SI

Vikas Rathee, PS Inderpuri

CORAM: JUSTICE GIRISH KATHPALIA

JUDGMENT (ORAL)

- 1. The accused/applicant seeks regular bail in case FIR No.167/2024 of PS Inderpuri for offences under Section 109(1)/3(5) of BNS.
- 2. Briefly stated, the allegation against the accused/applicant is that he along with his co-accused Gattu stabbed the complainant *de facto* and fled away. As per MLC, the complainant *de facto* was found to have suffered a stab wound on right side of upper abdomen, left upper arm and left thigh with no active bleeding noticed. The nature of injuries was opined by the





doctor as simple and complainant *de facto* was discharged on the same day after treatment. According to the statement of complainant *de facto*, in the first instance, he scolded S (*a child in conflict with law*) after which the matter got over and the complainant *de facto* returned home. Subsequently, the complainant *de facto* got a phone call challenging him to come out, after which when he came out, he was assaulted by the accused/applicant and his associate.

- 3. On behalf of accused/applicant, it is submitted by learned counsel that the incident even as alleged, occurred in a fit of rage and it was not a preplanned attack. It is also contended that the accused/applicant has roots in society. It is contended that since injured was discharged immediately after treatment, no purpose would be served keeping the accused/applicant in jail. It is also contended that trial has just commenced and there are 20 witnesses of prosecution, so conclusion of trial would take time.
- 4. On behalf of State, there is no serious objection except that if granted bail, the accused/applicant should be restrained from contacting any of the prosecution witnesses.
- 5. In the overall circumstances described above, the application is allowed and it is directed that the accused/applicant be released on bail subject to his furnishing a personal bond in the sum of Rs. 10,000/- with one surety in the like amount to the satisfaction of the learned trial court. It is





specifically directed that the accused/applicant shall not contact any of the prosecution witnesses. Pending application also stands disposed of.

6. A copy of this order be immediately transmitted to the concerned Jail Superintendent for informing the petitioner.

GIRISH KATHPALIA (JUDGE)

MAY 29, 2025/rs